## NATIONAMENTAL MUMBAI MUMBAI MUMBAI T.C.P.NO. 72/3997398/MAHT/MB/3910

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES:

Mr. Rajesh Daga

V/s. M/s. Comproind Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
0	Kajal MShoh	Advocate for Resp Mo. 2, 11 and 12	XNS hah
C5	PRAMODS SLA	Compay Sents for Rest, No. 4	283
1/1	hra Padamsee o Bhanicha & Partners	Advocate for the Petitioners	Ohr gulin
ilb	ak Patel Mansuchlal Jal 400	Advocate 40 Res no 3.7,899	PHEALC 8/2/12

## <u>ORDER</u>

## T.C.P. NO. 72/397, 398/NCLT/CLB/MB/2010

Ld. Representatives of both the sides are present. 1.

- 2. It is intimated that one of the professionals namely M/s. Kalyaniwala & Mistry LLP, Auditors, has expressed inability on account of conflict of interest.
- 3. Parties are directed to suggest other name to substitute the said Auditor. As per consent of both the sides, out of the names suggested, M/s. Bhansali & Jhaveri is appointed to submit the audit report as already directed vide para No.5 of ad-interim Order dated 28<sup>th</sup> September, 2016.
- 4. The audit report is expected by 27<sup>th</sup> February, 2017. The Registry is directed to issue reminder letter to the Valuers M/s. ShrinivasM. Kini & Co, 134 Nagindas Master Road, Fort, Mumbai 400 023 and Mr. Avinash Acharya, Tulsi Niwas, In front of Raghunath Ji Temple, Acharyon Ka Chowk, Bikaner 334 005.
- 5. Let this matter be now fixed for hearing on **15**<sup>th</sup> **March, 2017**. Communicated to both the sides.

Sd/-

Dated: 8th February, 2017

M.K. Shrawat Member (Judicial)